The Baba Farid University of Health Sciences (Second Amendment) Act, 2006

Act 21 of 2006

Keyword(s):
University, Higher Education, Health Sciences
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ACT

further to amend the Baba Farid University of Health Sciences Act, 1998.

Be it enacted by the Legislature of the State of Punjab in the Fifty-seventh Year of the Republic of India as follows:--

1. (1) This Act may be called the Baba Farid University of Health Sciences (Second Amendment) Act, 2006.

(2) It shall come into force at once.

2. In the Baba Farid University of Health Sciences Act, 1998, in section 18, in sub-section (2), in clause (a), the words “of five years standing” shall be omitted.

For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), dated the 18th September, 2006, page 1850.

8916 LR(P)– Govt. Press. U.T. Chandigarh.